CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH. NEW DELHI.

CP-156/98 in MA-2599/98 OA-1474/97

New Delhi this the 18th day of January, 1999.

Hon'ble Shri T.N. Bhat, Member(J) Hon'ble Shri S.P. Biswas, Member(A)

Shri G.R. Nigam, S/o late Sh. A.R. Nigam, R/o A-149, Ashok Vihar, Phase-I, Delhi-52.

Petitioner

(through Sh. D.R. Gupta, advocate)

versus

- Sh. Omesh Saigal.
 Chief Secretary NCT of Delhi,
 Sham Nath Marg.
 Delhi.
- Mrs. Neeru Nanda.
 Secretary, Education,
 Govt. of NCT of Delhi,
 Old Sectt. Delhi.
- Sh. V.K. Aggarwal, Sr. Accounts Officer, PAO IX Old Sectt., Delhi.

Respondents

(through Sh. Raj Singh, advocate)

ORDER(ORAL)

Hon'ble Sh. T.N. Bhat, Member(J)

Heard the learned counsel for the parties on the C.P.

Admittedly, the disciplinary proceedings have been finalised despite the fact that more than a year has passed since the judgement of the Tribunal dated 3.11.97. In the judgement, the Tribunal directed the respondents to complete the disciplinary proceedings

8.1.99

F

within four months from the date of receipt of a copy of the order. failing which they were supposed to release the retiral benefits of the applicant within a month thereafter.

- 3. The only ground taken by the respondents in their reply affidavit is that the matter has been referred to the competent authority in the Central Government for taking an appropriate decision in view of the fact that the applicant is a retired employee. Whatever might be the reasons, the respondents were required to pay to the applicant all post retirement benefits in case they fail to complete the disciplinary proceedings within the stipulated time.
- 4. We are also not convinced for the reasons given by the respondents for the delay in finalising the proceedings against the petitioner.
- 5. We, however, grant the respondents a period of one month from today to pay to the applicant the post retirement benefits admissible to him. This will be subject to the final decision taken in the disciplinary proceedings.
- 6. With this order, the C.P. is disposed of with liberty to the applicant to revive the same if he does not get the payment of amount within the stipulated time. Notice, issued to the alleged contemners are discharged.

Scarcon (2)

(S.P. Biswas) Member(A)

hym 18.1.99

(T.N. Bhat)
Member(J)

/vv/